

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial, Jammu)

Subject:- Cancellation of allotment of Chambers at District Court Complex, Janipur Jammu.

ORDER

No.: 80/RJ/HCWJ/2025

Dated:- 26-03-25

Whereas, vide High Court Order No. 949 dated 02.01.2016, 213 number of Chambers situated at District Court Complex Janipur, Jammu were allotted to Advocates subject to various terms and conditions.

Whereas, pursuant to terms and conditions No. 4, all the allottees were directed to deposit the monthly license fee with the Registrar Judicial, High Court Wing, Jammu, with the condition that the collection of the license fee and its deposit shall be the responsibility of the main allottee and the allotment shall be liable to be cancelled in case license fee is not paid for consecutive months.

Whereas, various allottees have not deposited the requisite license fee and from time to time matter was placed before the Hon'ble Committee for allotment of Chambers to Advocates. The Hon'ble Committee has been pleased to direct that notices regarding the depositing of outstanding license fee may be issued to the allottees.

Whereas, despite issuance of many notices (dated 27.06.2019, 23.02.2021, 09.07.2021, 22.12.2023, 13.03.2024 & 03.09.2024) the below mentioned allottees have not deposited any rent/license fee from the date of allotment till date.

Whereas, again the matter was placed before the Hon'ble Committee for allotment of Chambers to Advocates on 20.12.2024. The Hon'ble Committee has been pleased to direct that the allotment of the below mentioned Advocates shall be cancelled and the same recommendation has been accepted by the Hon'ble the Chief Justice.

Now, therefore, in pursuance of the above directions, the allotment of the below mentioned allottees is accordingly cancelled in terms of Rule 12 of the Jammu & Kashmir and Ladakh, Lawyers Chambers (Allotment and License Fee) Rules, 2024 and the Security amount deposited is forfeited in terms of Rule 16 thereof. Further the Main Allottees are directed to handover the possession of the Chambers to the Registrar Judicial, High Court Wing, Jammu, within one week i.e as on/before 02.04.2025.

S.No.	Name of the Main Allottee/Advocate	Chamber Number
01	Sh. Mohan Lal Gupta	29
02	Sh. B.B. Kotwal	44
03	Sh. Naresh Kumar Sharma	129
04	Sh. Dharamvir	196
05	Sh. Sukhvinder Singh	199

(By order)

Registrar Judicial

HIGH Court Wing, Jammu

No.: 640-43/RJ/ST.5/HCWJ/2025

Dt:- 26-03-25

Copy to the:-

1. Worthy, Registrar General, High Court of J&K and Ladakh, Jammu for information. This is in reference to your office communication No. 12218 RG/LP dated 07.03.2025
2. President, J&K High Court Bar Association for information
3. Sh. Mohan Lal Gupta, Sh. B.B. Kotwal, Sh. Naresh Kumar Sharma, Sh. Dharamvir, Sh. Sukhvinder Advocates, for information and compliance.
4. I/C NIC High Court Wing, Jammu for uploading the same in High Court web site.

Registrar Judicial